

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 116
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

v.

M/s. International Recreation and Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 26.11.2019

Coram:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Abhishek Anand & Mr. Mohak Sharma, Adv.
Mr. Sumant Batra, Ms. Priyanka Anand, Ms. Srishti Kapoor, Adv. & Mr. Mhd. Nazim, PCS
Mr. Dhruvad, Mr. Deepak Motta, Adv. With
Mr. Sanyam Goel, CS

For the Financial Creditor
For the Respondent

Mr. Siddharth Banthua, Adv.
Mr. Ravi Sikhri, Sr. Adv. with Mr. Kartikeya Jain,
Mr. Vivek Malik & Mr. Vivek Sinha, Adv.
Mr. Vijay Nair & Mr. Varun Garg, Adv.
Mr. Sudeep Goel & Ms. Pallavi Tayal, Adv.

For the Applicant

Mr. Swaroop George, Adv.
Mr. Shubham Bhalla & Mr. Amber Sachdeva, Adv.
Ms. Astha Nigam, Adv.
Ms. Sneha Pandey, Adv.

For the AR

For CA-1826(PB)/2019

ORDER

List on 02.12.2019.

- Sd -

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

- Sd -

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)

26.11.2019
Ritu Sharma